GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:158 ANSWERED ON:13.03.2012 PAYMENT FOR CUSTOM MILLING Patle Kamla Devi

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether reimbursement of funds is due to the State Government of Chhattisgarh for custom milling of Arva variety of rice;

(b) if so, the rate thereof and the funds involved therein;

(c) whether some varieties of paddy grown in Chhattisgarh contains high percentage of broken and brown rice;

(d) if so, whether the State has made any correspondence with the Union Government in this regard; and

(e) if so, the details thereof and the reaction of the Government thereto alongwith the present status thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b) : Government of Chhattisgarh procures paddy under Decentralised Procurement Scheme and distributes the resultant rice under TPDS and Other Welfare Schemes. The Food subsidy equal to the difference between economic cost and issue price of foodgrains is released to the State Government on receipt of subsidy bill for the quantity of rice distributed. The quantity of rice over and above the requirement of the State Government is required to be delivered to Food Corporation of India for Central Pool and cost of rice is reimbursed to the State Government at the time of delivery. The admissible provisional subsidy for April–December, 2011 and advance subsidy for the quarter January–March, 2012 has already been released to the State Government. No other subsidy claim is pending from the State Government.

(c) (d) & (e) Government of India issues Fair Average Quality (FAQ) Specifications in respect of paddy/rice to be procured by the State agencies for the Central Pool including DCP Operations. The paddy/rice below FAQ specifications is not allowed to be procured. The relaxation in FAQ specifications, if any, requested by the State Governments are considered on case to case basis by the procedure prescribed for the same.

Govt. of Chhattisgarh in the year 2010 requested to reduce the out-turn ratio on milling of rice for some varieties such as Mahamaya, Gurmatia, IR 36 grown in the State. Since the out-turn ratio requested for these varieties in general was below the specifications prescribed for milled rice under existing norms of Govt. of India, the same was not agreed to.